

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**LUCKNOW BENCH**

M.P.No.2484/2008

In

Diary No.2336/2008

In

Original Application No. <sup>420</sup> /2008

This the 21<sup>st</sup> day of November 2008

**HON'BLE MR. M. KANTHAIAH, MEMBER (J)**

1. Sheodan Singh aged about 56 years, S/o Late Sri Sukh Ram Singh, R/o-C/o Sri Narain Katiyar, H.No.366 Bewar Road, Bhalepur, Fatehgarh, U.P.
2. Raksh Kumar aged about 49 years, son of Sita Ram, R/o J.N. V. Road, R.S. Plaza Guest House, Fetehtarh, U.P.
3. Abdul Haseeb aged about 42 years, son of Mohd. Haneef R/o Village Kaismbagh, Fatehgarh, U.P.

...Applicants.

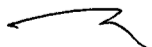
**By Advocate:- Shri D. Awasthi.**

Versus.

1. Union of India, through the Secretary Ministry of Defence, New Delhi.
2. The Controller General of Defence Accounts, West Block-V.R.K. Puram, New Delhi.
3. Principal Controller of Defence Accounts, Central Command, Lucknow.
4. The Senior Record Officer (OC) Rajpur Regiment Fatehgarh, U.P.

... Respondents.

**By Advocate:- Shri K.K. Shukla for Dr. Neelam Shukla.**



**ORDER (Oral)**

**BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Heard both the sides.

2. It is the case of the applicant that he made claim of 20 % final payment amount of LTC but the respondents have not paid the same and inspite of his representation Dt. 24.09.2008 (Ann.-A-3) the authorities have not passed any orders and as such, he constrain to file this OA. The counsel for respondents opposed the claim of the applicant stating the applicant traveled by a private bus and as such, he is not entitled to claim LTC. Further, when the representation of the applicant is still pending giving of any direction allowing the claim of the applicant is not justified at this stage.

3. In view of the above circumstances for the fair and just disposal of the matter, the OA is disposed of with a direction to the Respondent No.3 to dispose of the pending representation of the applicant dated 24.09.2008 and dated 26.09.2008 covered under (Ann-3) and to pass reasoned orders as per rules and in terms of Circular Dt. 30.07.2002 (Ann-5) within a period of two months from the date of receipt of the copy of this order. The applicant is also directed to supply copies of his representations alongwith the copy of this order to Respondent No.3. No order as to costs.

  
**(M. KANTHAIAH)**  
**MEMBER (J)**

21-11-08